at least advisabli to provide him with such facilities so that he can take to the necessary changes in his cotton cultivation because, whereas tl e Bengal Deshi letches him something like <> or 60 per cent of the value of the long staple cotton, long staple cotton would gi\ him much more revenue. So I would like to ask the lion. Minister whether il is no a fact that it is only because of the sin tage of irrigational facilities, particular!) irrigational facilities among other things, the these lands cannot be converted from Bengal Deshi to slightly long staple vari tics of cotton? That is number one, uid number two, is it not a fact hat, according to the trade estimates, with which the Foreign Trade Ministry is also in agreement, something like ti i crores of rupees per year are needed for tie cotton development programme as a wl ole which will result in higher revenue I > the small farmer today, whereas the Planning Commission has been "ranting somethil g like 50 lakhs 10 90 lakhs of rupees per ven for this programme? If so, what are the Agriculture Ministry's views regarding the expenditure on the cotton developme i programme and whether there is any possibility of increasing the expenditure and, if so, to what extent?

Oral Answers

SHRI ANNASAHEB SHINDE: Sir, on paper ii appeals all right and it can be asked why on the land, where at present Bengal Deshi col on is grown, other varieties should not be introduced and why thereby the inco ne of the fanner should not be augmentee but. if the hon. Member would try to understand, Bengal Deshi cotton is grown in a coarse type of land and under parti ular climatic conditions, and our experts have found out that it is not possible to use this land for the American or other superior types of cotton. Otherwise, we w mid have been only too glad to do that. But it is not practically feasible. Secondly Sir, as for the question whether more expenditure cannot be incurred for developing cotton, I am in agreement with t te hon. Member. We are trying to influen e the Planning Commission and let us ope that our efforts will succeed.

SHRI M. K. 1VOHTA: My second queslion has been whether it has come to the notice of the i.ovcrnment that wherever irrigational faeili ies have been extended the farmers have been able to switch over from Bengal D slii to other American varieties of coltor and, if so. why a concerted effort shou d not be made to provide the irrigational f; cilities, because the farmer of this particular variety is suffering most in Haryana Punjab and also Rajast'nan.

SHRI ANNASAHEB SHINDE: In Punjab now mostly supci ior types of cotton are grown where the irrigation facilities are available. The problem is really confined to Haryana and U.P. and there ihese areas are niostlv coarse type lands, and our experts do noi consider that this superior cotton can he grown in these arias. As far as the general problem of increasing the percentage ol irrigated area under cotton is concerned, ii is really a major issue. Unfortunately, in this country, 85% of the cotton is grown under unirrigated condi-lions, and that is one of the reasons why our vields aie ven low. Our effort is to milease the percentage.

MR. CHAIRMAN: Mr. Guiupadaswaray, have you tiny questions lo put?

SHRI M. S. GURUPADASWAMY: No, Sir.

MR. CHAIRMAN: Next question

RECOGNITION OI TRADE UNION \*502.

SHRI KRISII.W K \N I : t DR. SALIG RAM:

> SHRI RAJENDRA PRATAP SINHA:

## SHRI ARJUN ARORA:

Will the Minister of LABOUR AND RE-HABIL1 I'ATION be pleased lo slate:

(a) whether Government have accepted tin recommendations of the National Labour Commission relating to recognition of trade unions: and

(1.) *i* il so. the action taken in pursuance thereof?

Mil DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABI-LITATION (SHRI BISHWA NATH ROY): Ca) and (b) The 29th Meeting of the Standing I a hour Committee held in July 1970 acccpted the recommendations of the National Commission on Labour regarding recognition of trade unions with some modifications. Further action, by way of promoting legislation, is being considered by Government in the light of the Committee's conclusions.

SHRI KRISHAN KANT: May I know by what lime the Government will bring forward legislation for recognition of trade unions?

SHRI BHAGWAT [HA AZAD: This was the recommendation of the National Labour Commission which has been considered in the Standing Labour Committee and also in (he Labour Minister's Conference. On this we have aiso informally consulted the various trade union organisations. Different opinions have been given by (lie Suite Gov-ernments, by the labour representatives and

•jThc question was actually asked on the flooi of the House by Shri Krishan Kant.

also by the employers. Now it is under the active consideration of the Government anil very soon, after we have had one more round of talks with the employees' federations, we shall come before Parliament with the legislation.

SHRI KR1SHAN RANI: May I know from (he lion. Member how long the second round of talks will lake and whether this legislation will come up in this session or will it be in the next session? And will il be verification of the trade union membership or secret ballot? Has any decision been taken about it?

SHRI BHAGWAT JHA AZAD: Sir. we have, at the various levels as I described, discussed this matter. Now some nf the Hade unions like the AITLTC and others require one more round of talks ami we propose thai Ibis should be taken up at the highest lei els. We shall fix the time vcrv soon for ibis discussion.

About the second part of the question, thai is the crucial parr of the problem. Verification or secret ballot? That is the question aboui which we have to decide. Thai is the mailer to be discussed and as I have told this House before also there arc certain State Governments and workers' re. presentatives and federations which want sci ret balloi whereas others want verification. It is this question which has lo be ironed out in this meeting.

SHRI M. M. DHARIA: Mr. Chairman, Sir. is the Government aware thai because of the rivalries between the unions the pro duction in the country has suffered a great deal and in these circumstances may f know whether there is any proposal before the Government to have only one union in one industry at least in the public sector and if so what efforts are being made to have one union in one industry?

SHRI BHAGWAT (HA AZAD: Sir, it is a known fact, to all concerned and to the House as well, that there are in the same plant, not merely in the same industry. various unions and rivalry among the unions does tell upon production and industrial relations. The National Labour Commission has recommended that we should, as we have at present in four States of India, that is, Gujarat, Maharashtra. Madhva Pradesh and Rajasthan, provide for the compulsory recognition of a representative union as the bargaining agent. The Central Government also should have a central legislation covering all the States in the country on this issue. Therefore, we are actively considering this particular issue, which I hope will to a great extent, settle this question.

SHRI T. V. ANANDAN: Sir. can the Parliament be right in prescribing a policv which the Parliament Members themselves ' are not able to follow? So many political parlies c\ist in Ibis country not interested in the country's welfare at all. As such can we prescribe one union in one industry.

to Ouestions

Another point is, the Constitution provides thai such of those who have attained 21 years of age are entitled to vote but is cverybod; who lias attained the age of 21 allowed to vote? Unless he enrols himself as a voter in the voter's lisi he cannot vote. As such cat) a secret ballot for every worker in an industrv be allowed when he does not care to become a member of a trade union? Will the Government consider all lbcs( factors before ((lining to a decision on ibis vital issue of recognition?

SHRI BHAGWAT |HA AZAD: As I have explained and as the lion. Member. Mr. Anandan, savs. various important and vital issues are lo be considered. They have been considered in the tripartite and also bipartite meetings and arc being considered every day and views expressed upon them even in Parliament. To the first part of the question il is not lor me to reply. If the various parlies arc Irving to have their unions in one inilusliv or even in one plain, how ran 1 stop that? All I can say is thai the Central Government, on the recommendation of the National labour Commission, is al present thinking of a Central legislation for the recognition of unions. In the present circumstances, barring four States, olbers arc under the Code of Discipline in ibis regard.

SHRI CHITTA li.VSU: Mv first question is what are the grounds of objection to recognition through the secret ballot. What arc I lie general grounds of objection so far intimated by the State Governments and employers? Secondly, may I know whether il is not a fact that the West Bengal Government passed a legislation for the recognition ol trade unions and sent it to the President for his assent? Bui it was returned, May I know whether the Government of West Bengal lias sent back that Bill further for I be assent of I be President?

SHRI BHAGWAT |HA AZAD: About the objections, I need not repeat them. It is known to all the hon. Members and in all the forums it is being discussed. The present method is by verification. Excepting the Governments of Kerala. West Bengal, Bihar and the Union territories of Daman and Dili and Pondii bei rv. the other Governments wanted that it should be by verification. It is known to all hon. Members. It is said that il we adopt the method of secrei ballot, all those who are there will vole. That means that even those who are not unionised—onlv about thirty per cent are unionised todav—will also be able to select representatives of the workers in the country. Then, what will happen to the trade union movement itself? That is the

lasic tlutstion w licit is being raised in all the conferences. 1'hat is the objection. The State Governments and also the employers are not for it. There are some workers' federations whic i want the secret ballot. Some Slate Governments, which I have mentioned, also want it. About the second part, it is true I lal the West Bengal Government sent us i Kill about secret ballot. We requested th m to see that there are certain laws, the Centre's labour policies, which affect the nlirc country. I hope the lion. Member will agree that this is one which affects the entire country. Therefore, we requested th< m whether it would be possible lor them to wait till a Central decision was taken.

SHRI BHUPF.SH GUPTA: Although the State Government and the Central Government agree with nine of the recommendations of the Nat onal Labour Commission, especially the one relating to the recognition of the unions an-1 other matters like that. may 1 know whet ici it is not a fact that as a result of this a :iiude of the Government some unions boycotted the meeting and protested against it? er him answer it.

SHRI BHAGWAT [HA AZAD: The last meeting held soi e lime ago was not attended by the repiesentathes of the AITUC. They did not participate in the meeting. They said that they had got basic objections to the working < I the labour laws in the country and the ndustrial relations system and other things. Informally, we requested them and we I. Ikal to them, but somehow or other W( have not been able to convince them. V e are looking forward to an opportunity i i future to discuss with them the d iff en I aspects of industrial relations,

MR. CHAIRMAN: The Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

### CULTIVATIO!\* OF SWEET POTATO

198. SHRI B\NKA BEHARY DAS: Will the Minister of FOOD AND AGRI-CULTURE be pleased to state:

(a) the steps taken by Government to popularise culti ation of tuher crops like tapioca and swt t potato in regions where cultivation of n ajor cereals are not possible;

(b) in which States demonstration farms have been established to popularise the improved varieties of tuber crops; and

(c) which State Governments have taken interest to pop ilarise them during the Fourth Plan?

THE MTNTSTTR OF STATE IN THE MINISTRY OF >OOD, AGRICULTURE,

#### COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI

## ANNASAHE

SHINDE): (a) to (c) The information is being collected from the State Governments and will be placed on the Table of the House when received.

B

#### UNSECURED LOANS TO SMALL FARMERS

\*500. SHRI THILLAI VILLALAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have any pro gramme to give unsecured loans to the small farmers to make the production in creased in 1970-71, and (b) if so, what are the details thereof? 1 HI, MINISTER OF STATE IN THE MINISTRY OF FOOD. AGRICULTURE, COMMUNITY DEVELOPMENT AND CO OPERATION (SHRI

ANNASAHEB

SHINDE): (a) and (b) The loaning policies of institutional agencies like cooperatives and commercial banks have been oriented to provide loans to small farmers on the basis of production potential and repaying capacity, lather than on the basis of security.

# श्रो चारूमजूमदार की मल्कियत की भूमि

\*503. श्री निरंजन वर्माः श्री सुन्दर सिंह भंडारीः श्री प्रेस मनोहरः श्री ना० क्रू० शेजवलकरः श्री लाल ग्राडवाणीः

क्या **खाद्य तथा कृषि मन्त्री यह ब**ताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि नक्सली नेता श्री चारू मजूमदार के पास चम्पासारी क्षेत्र में अधिकतम सीमा से अधिक भूमि थी जिसे उसने अब अपने दो नजदीकी रिण्तेदारों के नाम हस्तान्तरित कर दिया है ;

(ख) क्या यह भी सच है कि 1967 में सरकार ने श्री मजूमदार से 63 एकड़ भूमि ली थी जिसके एवज में उसे 30 हजार रुपये दिये जा रहे हैं ; ग्रौर

(ग) ऐसे ग्रन्थ नक्सलवादी नेताग्रों के नाम क्या हैं जिनके पास निर्धारित ग्रधिकतम सीमा से ग्रधिक भूमि है ग्रथवा जिन्होंने ग्रपने ग्रपने रिग्नेदारों को भूमि हस्तान्तरित कर